

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE
AUTHORITY (JUDICIAL)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.2/JS&LA(ZH)/Judl/2014

IN THE MATTER OF:

Shri R.S. Gupta,
Advocate,
C-99, Sector-A,
Mahanagar,
Lucknow-226006.
(Uttar Pradesh)

Appellant

Versus

Central Public Information Officer (J)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi - 110001

Respondent

ORDER

12.11.2014

The instant appeal dated 01.10.2014 received on 13.10.2014 has arisen out of RTI application dated 01.07.2014, by which the applicant had sought the following information:-

- (i) No. of Central Government Advocates (Panel Lawyer) approved for CAT, Allahabad.
- (ii) Out of column (i) how many were from Raebareli District.
- (iii) Out of which how many from other Districts.
- (iv) Name of all Advocates approved as Panel Lawyer for CAT, Allahabad with full address.
- (v) No. of Central Government Advocates (Panel Lawyer) approved for CAT, Lucknow.
- (vi) Out of column (i) how many were from Raibareli District.
- (vii) Out of which how many from other Districts.
- (viii) Name of all Advocates approved as Panel Lawyer for CAT, Lucknow with full address.

2. On receipt of the instant appeal, a Notice dated 20.10.2014 was issued to the parties concerned for their comments. For the CPIO/Respondent, S.O.(Judicial) and Shri Raj Tilak, UDC have appeared before me in response to the Notice. However, no comments have been received from the appellant.

21(841)12014-22

IMPLEMENTATION CELL
FTS Dy. No.....
Date.....

3. The CPIO of this Department, vide note dated 07.08.2014 has forwarded the information received from the Section Officer, Judicial Section, which is as follows:

"The updated names and addresses of the Panel Advocates (Senior & Junior) are available on the website of this Department i.e. www.lawmin.nic.in/legalaffairs."

4. Not being satisfied with the aforesaid information furnished by CPIO, the Applicant/Appellant has filed the instant appeal.

5. In his Appeal, the Appellant has stated that the information provided to him, vide F.No.44(5)/2014-Judl. Department of Legal Affairs, dated 07.08.2014, is not according to provisions of Act as he had asked for category-wise information which has not been given. It is also stated that category-wise information is not available on the website.

6. The Respondents have stated that the information provided is sufficient and easily available on the official website of this Department. However, they are willing to provide category-wise information as asked for by the appellant.

7. After careful examination of the matter, I am of the considered view that though the information has been provided by the CPIO, the Appellant is seeking category-wise information. Therefore, CPIO may provide category-wise information as asked for or direct S.O. (Judicial) to provide category-wise information within 30 days of this Order.

8. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke.
(Zoya Hadke)

Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 12.11.2014

Copy to:-

1. Shri R.S. Gupta, Advocate, C-99, Sector-A, Mahanagar, Lucknow-226006 (Uttar Pradesh).
2. Link Officer, CPIO, Shri R.K. Srivastava, DLA, D/o Legal Affairs, Shastri Bhawan, New Delhi-1100013.
- ✓ 3. Shri K. Ginkhan Thang, DS & CPIO, Implementation Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.

capto
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IX
13/11/2014

M. Lalit
18/11

To,

Ms Zoya Hadke
Additional Legal Adviser
Room No. 406-D "D" Wing 4th Floor
Shastri Bhawan, New Delhi. 110001

Sub.: Ist Appeal under RTI Act 2005 against the orders of CPIO
Sri K GINKHAN TRANG Ministry of Law & Justice Department
of Legal Affairs, implementation Cell Shastri Bhawan
New Delhi No. F No. 21 (841) 2014-IC dated 7-8-2014
received on 31-8-2014.

Sir,

With profound respect I prefer my appeal against the order
of CPIO Sri K GINKHAN TRANG dated 7/8/2014 received on 31/8/2014
Ministry of Law & Justice Department of Legal Affairs implementation
Cell Shastri Bhawan New Delhi.

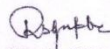
- RTI
1. That I had requested for information under 8 Category eight
head in respect Advocates approved as penal lawyers for
CAT Allahabad and CAT Lucknow vide my application dated
1/7/2014. Fee for information in the shape of EPO. A
copy of application dated 1/7/2014 is enclosed as Annexure
No. 1.
 2. That according to provisions of act entire information has
to be given category wise which has not been given. Only
this much has been said that the same is available at
WWW.
worker lawmen, nic in/legal affairs. Categorywise informati-
on is not available on the above website. Copy of
information given is also enclosed as Annexure No. 2.

P R A Y E R

Your goodself is requested to direct CPIO to send
the same categorywise in detail.

Dated : 11/8/2014

Yours Faithfully,


(R.S. Gupta)
Advocate

C-99, Sector-A, Mahanagar
Lucknow-226006, U.P.

2/JS44A(ZH)/JUD/2014
13/10/2014

To,

The C.P.I.O.

O/O Secretary Ministry of Law & Justice

Government of India

New Delhi

Sub: Information under R.T.I. Act 2005.

Sir,

I am enclosing herewith an Postal order for Rs 10/-
No. COF 929789 dated 4/3/2014 issued by High Court Bench Post
Office Lucknow for sending the following information :-

- (i) No. of Central Govt. Advocates (penal Lawyer)
approved for CAT Allahabad.
- (ii) Out of column (i) how many were from Raebareli
District.
- (iii) Out of which how many from other District.
- (iv) Name of all Advocates approved as penal Lawyer for
CAT Allahabad with full address.
- (v) No. of Central Govt. Advocates (Penal Lawyer)
approved for C.A.T. Lucknow.
- (vi) Out of Column (i) how many were from Raebareli District.
- (vii) Out of which how many from other District.
- (viii) Name of all advocates approved as penal Lawyer for
CAT Lucknow with full address.

D.A.: Postal Order.

Yours Faithfully

Dated : 1 /7/2014

(R.S. Gupta)

Advocate

C-99, Sector 'A' Mahanagar
Lucknow-226006, U.P. (India)

By Speed Post

F. No.21 (841)/2014-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 07.8.2014

To

✓
Shri R.S. Gupta
C-99, Sector A, Mahanagar
Lucknow

Subject: - Information under RTI Act, 2005.

Sir,

I am to refer to your letter dated 01.7.2014 on the subject mentioned above and to say that the concerned Section of this Department has sent information, a copy of which is enclosed as Annexure-A.

2. Ms. Zoya Hadke , Additional Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 406-D, 'D' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23070248, is the 1st Appellate Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,

(K.GINKHAN THANG)
Central Public Information Officer

11
-H)/JOD/
11/08/2014

Annexure - A

RTI Matter
Most Immediate
Time Bound

F.No. 44(5)/2014-Judl.
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

Sub: Information sought by Shri R.S. Gupta under RTI Act-regarding.

FR is an O.M F. No. 21(841)/2014-IC dated 22.07.2014 received from Ms. Ashas Sota, US & CPIO alongwith a copy of application dated 01.07.2014 (received in Judicial Section on 22.07.2014) regarding information sought by Shri R.S. Gupta, Advocate, C-99, Sector 'A' Mahanagar, Lucknow (UP) regarding appointment of Central Govt. Counsels at CAT Allahabad.

Shri R.S. Gupta has sought the following information:-

- (i) No. of Central Govt. Advocates (Panel Lawyer) approved for CAT Allahabad at present.
- (ii) Out of column (i) how many were from Raebareli District.
- (iii) Out of which how many from other District.
- (iv) Name of all Advocates approved as Panel Lawyers for CAT Allahabad with full address.
- (v) No. of Central Govt. Advocates (Panel Lawyer approved for CAT Lucknow at present.
- (vi) Out of Column (i) how many were from Raebareli Distt.
- (vii) Out of which how many from other District.
- (viii) Name of all advocates approved as panel Lawyer for CAT Lucknow with full address.

The reply to the above queries is as under:-

The updated names and addresses of the Panel Advocates (Senior & Junior) are available on the website of this Department i.e. www.lawmin.nic.in/legal affairs

4. The above information appears not to be barred under RTI Act.
5. If approved, the above information may be provided to the applicant through the CPIO.

Sh. R.K.
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ALAJ)
4.8.14

US & CPIO

